

State vs. Monu @ Bander
PS Shakarpur
FIR no. 275/21

18.08.2021

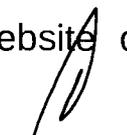
Present: Learned APP for the State through VC.

Ld. Counsel for the accused through VC.

Vide order I shall decide the bail application filed on behalf for the accused Monu @ Bandar.

Reply perused. Perusal of the reply reveals that the accused has already been released vide order dated 20.07.2021. In view of the same the application stands dismissed as infructuous. Copy of this order and order dated 20.07.2021 passed by Id. Duty MM be also sent to jail superintendent for information and compliance.

Copy dasti. Order be uploaded to the Website of Delhi District Court today itself.


(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/18.08.2021

State vs. Amar Gill
FIR No. 367/21
PS Shakarpur
U/s 356/379/411/34 IPC
18.08.2021

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Amar Gill.

Present: Learned APP for the State through VC.
Ld. LAC Sh. Mahesh Chand for the accused through VC.
IO/SI Krishan Lal in person.

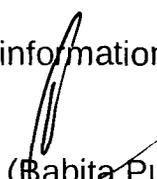
Court is convened through VC (through Cisco Webex)

I have heard the parties and have also reused the reply.

After hearing the learned counsel for the applicant/accused and the learned APP for the State and going through the contents of the reply, I am of the considered view that the applicant/accused is not entitled to the concession of regular bail at this stage. Allegations leveled against him are serious in nature. The case is at primary stage of investigation and the apprehension of the prosecution that he may influence the witnesses and may tamper with evidence cannot be ruled out. Under the circumstances, keeping in view the nature of the crime alleged and the primary stage of investigation, the bail application is dismissed.

Copy *dasti*.

Copy of the order be also sent to the Jail Superintendent for information and record.


(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/18.08.2021

State vs. Rahul Bisht
FIR No. 367/21
PS Shakarpur
U/s 356/379/411/34 IPC
18.08.2021

Vide this order, I shall decide the bail application filed on behalf of applicant/accused Rahul Bisht.

Present: Learned APP for the State through VC.
Ld. LAC Sh. Mahesh Chand for the accused through VC.
IO/SI Krishan Lal in person.

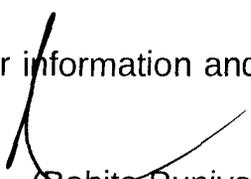
Court is convened through VC (through Cisco Webex)

I have heard the parties and have also reused the reply.

After hearing the learned counsel for the applicant/accused and the learned APP for the State and going through the contents of the reply, I am of the considered view that the applicant/accused is not entitled to the concession of regular bail at this stage. Allegations leveled against him are serious in nature. The case is at primary stage of investigation and the apprehension of the prosecution that he may influence the witnesses and may tamper with evidence cannot be ruled out. Under the circumstances, keeping in view the nature of the crime alleged and the primary stage of investigation, the bail application is dismissed.

Copy *dasti*.

Copy of the order be also sent to the Jail Superintendent for information and record.


(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/18.08.2021

State vs. Sidharth Jain etc.
FIR No. 234/20
PS PIA

18.08.2021

Present: Learned APP for the State through VC.
Sh. Manish Miglani, Id. Counsel for the applicant through
VC.

Application perused. Status report received from the
concerned IO. Let copy of the same be supplied to the Id. Counsel/
applicant upon appearance. Application stands disposed off.

Copy dasti. Order be uploaded to the District courts Website
today itself.

(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/18.08.2021

State vs. Mohd. Chand
FIR No. 891/20
PS Shakarpur
U/s 379/411 IPC

18.08.2021

Present: Learned APP for the State through VC.
Ld. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Mohd. Chand.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 12.07.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and he is not a previous convict. Further, recovery shown from the accused, if any, has been planted upon him. He is a young boy. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO accused is a habitual offender and he can commit the similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 12.07.2021. Stolen property of the complainant has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Considering the period of custody and keeping in view the entire facts and circumstances of the case, it reveals that no fruitful purpose would be served to keep the accused behind the bars. Therefore, the accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be given dasti to the Ld. Counsel for the accused and the same be uploaded on the Delhi District Court Website today itself.

(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/18.08.2021

State vs. Mohd. Altaf
FIR no. 357/21
PS Shakarpur

18.08.2021

This is an application for grant of bail to the accused.

Present: Learned APP for the State through VC.
Sh. Vinod Tiwari, Id. Counsel for the accused through VC.

Application perused. Perusal of record reveals that the accused has already been granted bail vide order dated 17.08.2021 by Id. Sessions Court. Accordingly, the present bail application stands disposed off as infructuous. Order be uploaded to the District courts Website today itself.

Copy dasti.

(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/18.08.2021

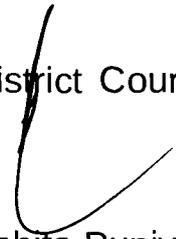
State vs. Unknown
FIR No. 338/21
PS Krishna Nagar

18.08.2021

Present: Learned APP for the State through VC.
None for applicant through VC.

Application perused. Status report received. Copy of the same be supplied to the Id. Counsel / applicant upon appearance. Application stands disposed off.

Copy dasti. Order be uploaded to the Website of Delhi District Courts today itself.



(Babita Puniya)
MM-5, (East) KKD

Court/Delhi/18.08.2021

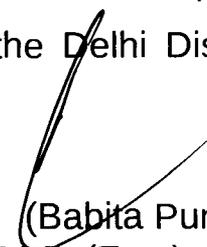
State vs. Charan Singh
FIR No. 349/21
PS Krishna Nagar

18.08.2021

Present: Learned APP for the State through VC.
None for applicant in person.

Application perused. Reply of IO also perused. In view of the reply of IO, let jamatalashi articles be released to the applicant as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this be given dasti and the same be uploaded to the Delhi District Courts Website today itself.


(Babita Puniya)
MM-5, (East) KKD
Court/Delhi/18.08.2021